

ITCC

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GOVERNMENT OF INDIA

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)**

NEW DELHI, THE 16-11-1964

**NOTIFICATION
INCOME-TAX**

No. 6037 (F.No.300/17/64-IT(D): In pursuance of sub-section (11) of clause (4) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in pursuance of Notification of the Government of India in the Department of Revenue, No.300(F.No.300/16/63-IT(D) dt.16-11-1964, the Central Government hereby authorises **Shri V. Rajwani**, being a Selected Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

S/A

2. This Notification shall come into force with effect from the date **Shri V. Rajwani** takes over charge as Tax Recovery Officer.

D. Murthy
(D. Murthy)
Deputy Secretary to the Govt. of India

To

The Manager,
Government of India Press,
Muzapuri, New Delhi.

Copy forwarded to:

1. All Directors of Inspection including D.I.(GMS), New Delhi.
2. The Director, Direct Taxes Academy, Nagpur.
3. The GMS of India, New Delhi.
4. The Assistant General, Tamil Nadu, Madras.
5. The Chief Secretary, Government of Tamil Nadu, Madras.
6. The Joint Secy. and Legal Advisor, Min. of Law, New Delhi.
7. The Commissioner of Inspection, Madras.
8. IAS, Inspection Division, OSW, Vikas Bhavan, New Delhi.
9. D.I.(GMS), Nagar Bhavan, New Delhi, for issue and distribution - 1 copies.
10. Cases File.
11. Collecting Section.

D. Murthy